

ÆITEM NO.18

COURT NO.15

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Diary No. 21936/2015
(Arising out of impugned final judgment and order dated 11/12/2014
in WA No. 432/2014 passed by the High Court of Chhatisgarh at
Bilaspur)

PURSHOTAM DAS

Petitioner(s)

VERSUS

INDUSTRIAL COURT RAIPUR AND ORS.
(office report on default)

Respondent(s)

Date : 12/04/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER

[IN CHAMBERS]

For Petitioner(s)

Mr. Harsh Parashar, Adv.

Mr. Mohit Kumar Shah, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time is granted to learned counsel for the
petitioner to remove the defects as pointed out by the
Registry.

(POOJA SEHGAL)

(SAROJ KUMARI GAUR)

SR. P.A. COURT MASTER